

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 388
TO BE ANSWERED ON FEBRUARY 06, 2023

COMMITTEE OF SECRETARIES (COS) MEETING UNDER AMRCD

NO. 388. SHRI ANIL DESAI:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether a meeting of the Committee of Secretaries (CoS) consisting of Secretary, Legal Affairs, Power, and Housing and Urban Affairs under the mechanism of Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD) was held on 22nd December, 2021 to consider the commercial dispute between NTPC Kahalgaon and HSCL, if so, the details thereof and action taken thereon;
- (b) whether the matter has been referred to Cabinet Secretary for final hearing, if so, the date of hearing and if not, the reasons for the delay; and
- (c) the estimated time for its final decision?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) & (b). Yes Sir. A meeting of the Committee of Secretaries (CoS) consisting of Secretary, Department of Legal Affairs, Ministry of Power and Ministry of Housing and Urban Affairs (MoHUA) under the mechanism of AMRCD, was held on 22.12.2021 to consider the commercial dispute between NTPC Kahalgaon and HSCL and decided that the matter should be referred to Cabinet Secretary for advice. As of now, the matter is with Department of Public Enterprises for placing the matter in Tier-II of AMRCD.
- (c) The Cabinet Secretary is the final appellate authority and no timelines have been set for a final decision under the AMRCD guidelines.
